

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP/35/KOB/2020
SECTION	241-242, 213 C/ACT
NAME OF PARTIES	PRAMOD V V/S MARY RANI POPULAR NIDHI LTD & 6 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	NAGARAJ NARAYAN, PRATAP PILLAI & PRADEEP JOY.
RESPONDENTS ADVOCATE/ PROFESSIONAL	CS MANU, CA ANUPAMAN, MANJU ER .

11th JULY 2024

ORDER

CP/35/KOB/2020

Learned Counsel, Mr. Anupaman appears on behalf of the Respondents through virtual mode.

Vide order dated, 12.06.2024, Counsel for the Petitioner was granted sufficient time to place on record the letter of consent from all the co-petitioners, who have given written consent as per Annexure I of the CP to file the petition for withdrawal of the Company Petition. However, the Counsel for the Petitioner has not complied with the said order. Today, learned representing Counsel, Mr. Rohan Kumar appears on behalf of the Petitioner through virtual mode and seeks some more time to comply with the order dated 12.06.2024. Request acceded to. Let the same be done within a period of 3 weeks.

List this matter for further consideration on **20.08.2024**.

Sd /-

RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)

Sd /-

T.KRISHNA VALLI
MEMBER (JUDICIAL)